GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA STARRED QUESTION NO. †304 TO BE ANSWERED ON 21ST MARCH, 2025

CENTRAL DRUGS STANDARD CONTROL ORGANISATION

†*304. SMT. SANJNA JATAV:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether attention of the Government has been drawn towards the news item under the caption "Five Medicines Manufactured in Uttarakhand Fail in Sampling";
- (b) if so, the details thereof;
- (c) the names of the drugs of various pharmaceutical companies tested by the Central Drugs Standard Control Organisation (CDSCO) in various States during the last three years;
- (d) the names of the drugs along with their manufacturing companies which have failed sample quality tests; and
- (e) the details of action taken so far against the pharmaceutical companies along with the cancellation of license by the Government?

ANSWER

THE MINISTER FOR HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFFERRED TO IN REPLY LOK SABHA STARRED QUESTION NO. 304 FOR 21st MARCH, 2025

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- (a) & (b): As part of the monthly drug alert uploaded on the website of Central Drugs Standard Control Organization (CDSCO), in the month of June 2024, 31 drug samples were declared as Not of Standard Quality (NSQ). Out of these 31 drugs, 5 drugs were manufactured in Uttarakhand.
- (c) & (d): List of drugs of various companies, which are declared Not of Standard Quality/Spurious/ Misbranded/ Adulterated by the Central Drugs Testing Laboratories during the last three years is available on the website of Central Drugs Standard Control Organization (CDSCO) under the heading of Drug Alert (www.cdsco.gov.in).
- (e): In case of drug samples declared as NSQ by the Drugs Testing laboratories under CDSCO, the respective manufacturing firms are asked for immediate recall and stop further distribution of the not of standard quality drugs in the market. Further, based on investigation outcome, actions are taken by the licensing authorities concerned under the provisions of Drugs & Cosmetics Act & Rules made thereunder such as stop production orders, stop testing orders, license suspensions/cancellations, warning letters and showcase notices.
